

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:6111
ANSWERED ON:14.05.2012
EXPORT OF AQUATIC PRODUCTS
Lagadapati Shri Rajagopal

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of the total seafood exported from India during each of the last three years, value-wise, item-wise and country-wise particularly to China;
- (b) whether China has taken decision to discontinue the import of the aquatic products from India;
- (c) if so, the details thereof and the reasons therefor;
- (d) whether the notification barring Indian aquatic products from entering into China was issued last year; and
- (e) if so, the details thereof alongwith the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a): The details are given at Annexure.

(b) to (e) : China has issued a notification on 1st June 2011 on the implementation of Administrative measures on inspection and quarantine on Entry and Exit of Aquatic products. It was envisaged that the inspection and quarantine certificates of the exporting country / region for aquatic products destined to China must comply with the basic requirements for official inspection and quarantine certificate of the country / region and be confirmed by AQSIQ (General Administration of Quality Supervision, Inspection and Quarantine) w.e.f.1.6.2012.

As per this notification, the products are not allowed to enter China without the attached Inspection and Quarantine Certificates, confirmed by the AQSIQ for Aquatic Products destined to China, on 1st June 2012 and thereafter. In response to the notification issued by China, the Government, through Export Inspection Council of India, has taken up the matter with the Chinese Authorities for approval